## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 20th day of Nov. 2001.

QUORUM: HON. MR. S. DAYAL, A.M.
HON. MR. RAFIQUEDIN, J.M.

CCA NO. 134 of 2001

in

O. A. NO. 576 of 2001.

1. Sri Vidwa Vishal Sharma.... .... Applicant.
Counsel for applicant: Sri R.S. Prasad

## Versus

- 1. Sri M.K. Rao, Deputy Commissioner (Administration), Kendriya Vidyalaya Sangthan, 18, Industrial Area, Shaheed Jeet Singh Marg, New Delhi.

## ORDER (ORAL)

## BY HON. MR. S. DAYAL, A.M.

This contempt petition has been filed for punishing the respondents for contempt in connection with willful disobedience of order dated 14.5.01 passed by the Tribunal in O.A. No.576/O1. By the said order, the competend authority was directed to decide the representation moved by the applicant and keep transfer order in abeyance till the representation is decided. The Counsel for respondents have filed Annexure—IX to C.A. by which the representation of the applicant dated 17.5.01 has been decided.

2. Counsel for applicant has stated that the representation of the applicant has been rejected on the sole ground that he has come to the Tribunal. We do not find that such an inference can be drawn after reading the order on representation of the applicant.

The Counsel for respondents has annexed an order at A-IX which regularises the period from 14.5.01 to 22.8.01 in Kendriya Vidyalaya, Chakeri, Kanpur and authorises the payment of salary and allowances from the said institution. Under the circumstances, we find that the orders have been complied with. The contempt proceedings dropped. Notices issued are discharged.

J.M.
Asthana/